

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 150/TT/2014**

**Coram:**

**Shri Gireesh B. Pradhan, Chairman**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M. K. Iyer, Member**

**Date of Hearing: 28.01.2016**

**Date of Order : 16.02.2016**

**In the Matter of**

Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999, CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission Tariff for 2014-19 tariff block for LILO of 400 kV S/C Chamera -1 Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage – II Transmission System in Northern Region.

And in the Matter of

Power Grid Corporation of India Ltd,  
Registered office: B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi. 110 016.

Corporate Centre : 'SAUDAMINI', Plot No-2,  
Sector-29, Gurgaon-122 001 ( Haryana).

**.....Petitioner**

Versus

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
Vidyut Bhawan, Vidyut Marg,  
Jaipur – 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura,  
Jaipur



3. Jaipur Vidyut Vitran Nigam Ltd,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura,  
Jaipur
4. Jodhpur Vidyut Vitran Nigam Ltd,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura,  
Jaipur
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan,  
Kumar House Complex Building II  
Shimla – 171 004
6. Punjab State Power Corporation Ltd.,  
Thermal SHED TIA  
Near 22 PHATAK  
Patiala – 147 001
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector – 6  
Panchkula (Haryana) 134109
8. Power Development Deptt.  
Govt.of Jammu & Kashmir  
Mini Secretariat,  
Jammu
9. Uttar Pradesh Power Corporation Ltd.  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow – 226 001
10. Delhi Transco Ltd  
Shakti Sadan, Kotla Road,  
New Delhi – 110 002
11. BSES Yamuna Power Ltd.  
BSES Bhawan, Nehru Place,  
New Delhi
12. BSES Rajdhani Power Ltd.  
BSES Bhawan, Nehru Place,  
New Delhi



13. Tata Power Delhi Distribution Ltd.  
33 kV Substation, Building,  
Hudson Lane, Kingsway Camp  
New Delhi – 110 009
14. Chandigarh Administration  
Sector – 9,  
Chandigarh
15. Uttarakhand Power Corporation Ltd.  
Urja Bhawan  
Kanwali Road  
Dehradun
16. North Central Railway  
Allahabad
17. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi – 110 002

.....Respondents

The following were present:

For Petitioner : Ms. Sangeeta Edwards, PGCIL  
Sh. S.S.Raju, PGCIL  
Sh. S.K. Venkatesan, PGCIL  
Sh. M.M. Mondal, PGCIL  
Sh. Rakesh Prasad, PGCIL

For Respondents : None

### **ORDER**

The petition has been preferred by Power Grid Corporation of India Ltd, a transmission licensee, for revision of tariff under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Tariff Regulations”) based on truing up of



expenditure for the period 1.4.2009 to 31.3.2014 and for determination of tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) for the period from 1.4.2014 to 31.3.2019 in respect of block for LILO of 400 kV S/C Chamera -1 Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage – II Transmission System in Northern Region. (hereinafter referred to as “transmission system”).

2. The respondents are distribution licensees, who are procuring transmission service from the petitioner, mainly beneficiaries of Northern Region.

3. The petitioner has built the transmission system in Northern Region and the same has been put under commercial operation w.e.f. dated 1.8.2003. The petitioner had approached the Commission vide Petition No. 115/2010 for determination of tariff for 2009-14 tariff period. The Commission, on 20.10.2010 had approved the tariff based on the admitted capital cost of ₹4678.43 lakh for the instant asset as on 31.3.2009 as given below:

(₹in Lakh)					
<b>Particulars</b>	<b>2009-10</b>	<b>2010-11</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>
Depreciation	247.59	247.59	247.59	247.59	247.59
Interest on Loan	189.59	169.93	150.26	130.58	110.90
Return on Equity	208.65	208.65	208.65	208.65	208.65
Interest on Working Capital	14.58	14.23	13.89	13.55	13.21
O & M Expenses	22.30	23.58	24.93	26.35	27.84
<b>Total</b>	<b>682.71</b>	<b>663.98</b>	<b>645.32</b>	<b>626.72</b>	<b>608.19</b>

4. As per Regulation 6 of the 2009 Tariff Regulations, the Commission shall carry out truing up exercise along with the tariff petition filed for the next tariff period, with respect to the capital expenditure including additional capital expenditure incurred up



to 31.3.2014, as admitted by the Commission after prudence check at the time of truing up. Further, as per Regulation 15 of the 2009 Tariff Regulations, the petitioner is required to adjust the yearly impact of MAT rate in the truing up petition for 2009-14 tariff period. The petitioner has submitted that in case interest on loan was calculated on basis of prevailing rates for the determination of tariff, any change in the rate of interest subsequently during the tariff period will be considered at the time of truing up. In this context, the petitioner has relied upon the Commission's order dated 20.10.2010 in Petition No. 115/2010.

5. The petitioner has made following submissions in regard to revision of tariff in accordance with Regulation 6 of the 2009 Tariff Regulations for 2009-14:

a) The additional capital expenditure during the 2009-14 tariff period is NIL and hence, the tariff has been claimed based on the admitted capital cost of ₹4678.43 lakh for the instant asset by the Commission in order dated 20.10.2010 in Petition No 115/2010.

b) The variation in the tax rate during the 2009-14 tariff period applicable to the petitioner as per the Finance Act of the relevant year for the purpose of grossing up of ROE has been furnished as follows:

Year	MAT Rate (in %)	Grossed up ROE (Base rate/(1-t) (in %)
2009-10	16.995	18.674
2010-11	19.931	19.358
2011-12	20.008	19.377
2012-13	20.008	19.377
2013-14	20.961	19.610

- c) The petitioner has claimed the interest on loan based on actual interest rates for each year during the 2009-14 period and also submitted relevant documents vide affidavit dated 26.6.2014.

6. Based on aforesaid, the petitioner has claimed the revision of tariff for 2009-14 tariff period as under:

(₹ in lakh)

<b>Particulars</b>	<b>2009-10</b>	<b>2010 – 11</b>	<b>2011 -12</b>	<b>2012 – 13</b>	<b>2013 - 14</b>
Revised AFC based on truing up	<b>697.25</b>	<b>686.85</b>	<b>668.42</b>	<b>649.83</b>	<b>634.14</b>

7. The petitioner has further claimed the transmission tariff for the period 2014-19 in accordance with the 2014 Tariff Regulations as follows:

(₹ in Lakh)

<b>Period</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
<b>Annual Fixed Cost</b>	<b>612.57</b>	<b>593.27</b>	<b>395.36</b>	<b>389.09</b>	<b>380.31</b>

8. The petitioner has made following submissions in regard to determination of tariff for 2014-19 :

- a) The depreciation has been claimed in accordance with Regulation 27 of the 2014 Tariff Regulations;
- b) The petitioner has prayed for grossing up of ROE at MAT rate of 20.961% prevailing in 2013-14 which shall be trued up with actual tax rate in accordance with clause 25 (3) of the 2014 Tariff Regulations;
- c) The petitioner has prayed for reimbursement of service tax if it is subjected to such tax in future;



- d) The petitioner has considered interest on loan on the basis of rate prevailing as on 1.4.2014 and prayed that the change in Interest Rate due to floating rate of interest applicable, if any, during 2014-19 period will be adjusted;
  - e) The wage revision of the employees of the petitioner company is due during 2014-19 and actual impact of wage hike will be effective from a future date. The scheme of wage revision applicable to CPSUs being binding on the petitioner, the petitioner sought liberty to approach the Commission for suitable revision in the norms for O&M expenditure for claiming the impact of wage hike, if any, during 2014-19.
  - f) The petitioner has prayed for recovery of deferred tax liability before 1.4.2009 from the beneficiaries or the long term customers / DICs as and when the same gets materialized.
  - g) The petitioner has prayed for recovery of the application fee, filing fee, expenses incurred on publication of Notices in News papers and License fee from the respondents in terms of Regulation 52 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The fees and charges to be paid by the petitioner as ISTS licensee (deemed ISTS licensee) under CERC (Fees and Charges of RLDC and other matters) Regulations as amended from time to time have also been prayed to be recoverable from the DICs as provided under clause 52(2) (a).
9. The petitioner has served the petition to the respondents and notice of this application has been published in the news paper in accordance with the CERC (Procedure for making of application for determination of tariff, Publication of the application and other related matters) Regulations, 2004.



Further, submissions were made vide affidavit dated 7.8.2014 and 5.2.2016. Further, UPPCL has made its submission vide affidavit submitted on 17.12.2014. No submissions have been made by other Respondents. No comments/objections have been received from the public in response to the notice in newspaper. The hearing in this matter was held on 28.1.2016.

### **TRUE UP ANNUAL FIXED CHARGES FOR 2009-14 PERIOD**

10. We have considered the submissions of the petitioner in respect of truing up of annual fixed charged for 2009-14 tariff period. The revision of tariff for 2009-14 period has been determined as discussed below:

- a) The capital cost of ₹4678.43 lakh for the instant Asset admitted by the Commission as on 31.3.2009 has been considered as opening capital cost as on 1.4.2009 for determination of tariff in accordance with Regulation 7 of the 2009 Tariff Regulations;
- b) The petitioner has not claimed any additional capital expenditure for 2009-14 period;
- c) The Regulation 15 of the 2009 Tariff Regulations provides for the grossing up of ROE with the actual tax rate for the purpose of return on equity. The petitioner has submitted the MAT rate applicable during the various years. Return on equity has been worked out by considering year wise MAT rate submitted by the petitioner in accordance with Regulation 15 of the 2009 Tariff Regulations;





- d) Regulation 16 of the 2009 Tariff Regulations provide the methodology for working out weighted average rate of interest on loan. The Commission in its earlier order dated 8.6.2011 in Petition No. 238/2010 has held that in case of floating rate of interest, any change in the rates of interest during the tariff period will be considered at the time of true up. Accordingly, the interest on loan has been worked out and details of weighted average rate of interest are placed at Annexure-1.
- e) Depreciation, Interest on Working Capital and Operation & Maintenance Expenses has been considered in accordance with the 2009 Regulations

11. Accordingly, the annual fixed charges for the transmission system under the petition has been worked out and allowed as under:

(₹in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013- 14
<b>Gross Block</b>					
Opening Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
Average Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
<b>Depreciation</b>					
Rate of Depreciation	5.2922%	5.2922%	5.2922%	5.2922%	5.2922%
Depreciable Value	4210.59	4210.59	4210.59	4210.59	4210.59
Elapsed Life (Beginning of the year)	5	6	7	8	9
Weighted Balance Useful life of the combine assets	30	29	28	27	26
Remaining Depreciable Value	3253.45	3005.86	2758.27	2510.68	2263.08
Depreciation	247.59	247.59	247.59	247.59	247.59
<b>Interest on Loan</b>					
Gross Normative Loan	3484.86	3484.86	3484.86	3484.86	3484.86
Cumulative Repayment upto Previous Year	957.14	1204.73	1452.32	1699.91	1947.50
Net Loan-Opening	2527.72	2280.13	2032.54	1784.95	1537.36
Additions	0.00	0.00	0.00	0.00	0.00
Repayment during the year	247.59	247.59	247.59	247.59	247.59
Net Loan-Closing	2280.13	2032.54	1784.95	1537.36	1289.77
Average Loan	2403.92	2156.33	1908.74	1661.15	1413.56



Weighted Average Rate of Interest on Loan	7.8869%	7.8804%	7.8721%	7.8610%	7.8453%
Interest	189.59	169.93	150.26	130.58	110.90
<b>Return on Equity</b>					
Opening Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Additions	0.00	0.00	0.00	0.00	0.00
Closing Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Average Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Return on Equity (Base Rate)	15.50%	15.50%	15.50%	15.50%	15.50%
MAT rate for the respective year (%)	16.995	19.931	20.008	20.008	20.961
Rate of Return on Equity	18.674%	19.358%	19.377%	19.377%	19.610%
Return on Equity	222.89	231.05	231.28	231.28	234.06
<b>Interest on Working Capital</b>					
Maintenance Spares	3.35	3.54	3.74	3.95	4.18
O & M expenses	1.86	1.97	2.08	2.20	2.32
Receivables	116.21	114.47	111.40	108.30	105.69
Total	121.41	119.98	117.22	114.45	112.18
Interest	<b>14.87</b>	<b>14.70</b>	<b>14.36</b>	<b>14.02</b>	<b>13.74</b>
<b>Annual Transmission Charges</b>					
Depreciation	247.59	247.59	247.59	247.59	247.59
Interest on Loan	189.59	169.93	150.26	130.58	110.90
Return on Equity	222.89	231.05	231.28	231.28	234.06
Interest on Working Capital	14.87	14.70	14.36	14.02	13.74
O & M Expenses	22.30	23.58	24.93	26.35	27.84
<b>Total</b>	<b>697.24</b>	<b>686.85</b>	<b>668.42</b>	<b>649.82</b>	<b>634.13</b>

## **ANNUAL FIXED CHARGES FOR 2014-19**

12. We have considered the submissions of the petitioner in respect of tariff for 2014-19 tariff period. The tariff for 2014-19 period has been determined as discussed below:

- a) The capital cost of ₹4678.43 lakh for the instant Asset admitted by the Commission as on 31.3.2014 has been considered as opening capital cost as on 1.4.2014 for determination of tariff in accordance with Regulation 9 of the 2014 Tariff Regulations;
- b) The petitioner has not claimed any projected additional capital expenditure during 2014-19 period;



- c) The Regulation 24 read with Regulation 25 of the 2014 Tariff Regulations provides the grossing up of return on equity with the effective tax rate for the purpose of return on equity. It further provides that in case the generating company or transmission licensee paying Minimum Alternative Tax (MAT), the MAT rate including surcharge and cess will be considered for the grossing up of return on equity. The petitioner has submitted that MAT rate is applicable to the petitioner's company. Accordingly, the MAT rate applicable during the 2013-14 has been considered for the purpose of return on equity which shall be trued up with actual tax rate in accordance with clause 25 (3) of the 2014 Tariff Regulations;
- d) The weighted average interest on loan has been considered on the basis of rate prevailing as on 1.4.2014. The petitioner has prayed that the change in Interest rate due to floating rate of interest applicable, if any, during 2014-19 period will be adjusted. Accordingly, the floating rate of interest, if any, shall be considered at the time of true up or next revision of tariff. By considering above, the interest on loan has been worked out in accordance with Regulation 26 of the 2014 Regulations and details of weighted average rate of interest are placed at Annexure-2.
- e) As the asset has completed 12 years of life during FY 2015-16. Accordingly, the remaining depreciable value of the Asset has been spread over based on the remaining depreciable value to be recovered in the balance useful life. from FY 2016-17 onwards.
- f) Interest on Working Capital and Operation & Maintenance Expenses have been considered in accordance with the 2014 Regulations.



13. Accordingly, the annual fixed charges for the transmission asset under the petition has been worked out and allowed as under:

					(₹in lakh)
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Gross Block</b>					
Opening Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
Average Gross Block	4678.43	4678.43	4678.43	4678.43	4678.43
<b>Depreciation</b>					
Rate of Depreciation	5.2922%	5.2922%	1.4129%	1.4129%	1.4129%
Depreciable Value	4210.59	4210.59	4210.59	4210.59	4210.59
Elapsed Life (Beginning of the year)	10	11	12	13	14
Weighted Balance Useful life of the combine assets	25	24	23	22	21
Remaining Depreciable Value	2015.49	1767.90	1520.31	1454.21	1388.11
Depreciation	<b>247.59</b>	<b>247.59</b>	<b>66.10</b>	<b>66.10</b>	<b>66.10</b>
<b>Interest on Loan</b>					
Gross Normative Loan	3484.86	3484.86	3484.86	3484.86	3484.86
Cumulative Repayment upto Previous Year	2195.09	2442.68	2690.27	2756.37	2822.47
Net Loan-Opening	1289.77	1042.18	794.59	728.49	662.39
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	247.59	247.59	66.10	66.10	66.10
Net Loan-Closing	1042.18	794.59	728.49	662.39	596.29
Average Loan	1165.97	918.38	761.54	695.44	629.34
Weighted Average Rate of Interest on Loan	7.8214%	7.7809%	7.6965%	7.4151%	6.6806%
Interest	<b>91.20</b>	<b>71.46</b>	<b>58.61</b>	<b>51.57</b>	<b>42.04</b>
<b>Return on Equity</b>					
Opening Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Additions	0.00	0.00	0.00	0.00	0.00
Closing Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Average Equity	1193.57	1193.57	1193.57	1193.57	1193.57
Return on Equity (Base Rate )	15.50%	15.50%	15.50%	15.50%	15.50%
MAT rate for FY 2014-15 (%)	20.961%	20.961%	20.961%	20.961%	20.961%
Rate of Return on Equity	19.610%	19.610%	19.610%	19.610%	19.610%
Return on Equity	<b>234.06</b>	<b>234.06</b>	<b>234.06</b>	<b>234.06</b>	<b>234.06</b>
<b>Interest on Working Capital</b>					
Maintenance Spares	3.77	3.90	4.03	4.16	4.30
O & M expenses	2.10	2.17	2.24	2.31	2.39
Receivables	102.09	98.88	65.89	64.85	63.39
Total	107.96	104.94	72.14	71.31	70.06
Interest	<b>14.57</b>	<b>14.17</b>	<b>9.74</b>	<b>9.63</b>	<b>9.46</b>



<b>Annual Transmission Charges</b>					
Depreciation	247.59	247.59	66.10	66.10	66.10
Interest on Loan	91.20	71.46	58.61	51.57	42.04
Return on Equity	234.06	234.06	234.06	234.06	234.06
Interest on Working Capital	14.57	14.17	9.74	9.63	9.46
O & M Expenses	25.14	25.99	26.85	27.74	28.66
<b>Total</b>	<b>612.56</b>	<b>593.26</b>	<b>395.36</b>	<b>389.10</b>	<b>380.32</b>

14. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. The petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with Regulation 52 (1) of the 2014 Tariff Regulations.

15. The petitioner has prayed for reimbursement of service tax if it is subjected to such tax in future. In our view, the petitioner's prayer is premature.

16. The petitioner shall be entitled for reimbursement of licence fee in accordance with Regulation 42A (1) (b) of the 2009 Tariff Regulations for 2009-14 period and in accordance with Regulation 52 (2) (b) of the 2014 Tariff Regulations. The petitioner shall also be entitled for recovery of RLDC fee & charges in accordance with 42 A (1) (a) of 2009 Tariff Regulations for 2009-14 period and Regulations 52 (2) (a) of the Tariff 2014 Tariff Regulations for 2014-19 period.

17. The petitioner has submitted that O&M Expenses for the year 2014-19 had been arrived at on the basis of normalized actual O&M Expenses during the period 2008-13. The petitioner has further submitted that the wage revision of the employees of the petitioner company is due during 2014-19 and actual impact of



wage hike which will be effective from a future date has also not been factored in fixation of the normative O&M rate specified for the tariff block 2014-19. The petitioner has also prayed that it will approach the Commission for suitable revision in the norms of O&M expenses for claiming the impact of such increase. We have considered the submission of the petitioner. We would like to clarify that any application filed by the petitioner in this regard will be dealt with in accordance with the appropriate provisions of the 2014 Tariff Regulations.

### **Sharing of Transmission Charges**

18. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time as provided in Regulation 43 of the 2014 Tariff Regulations.

19. This order disposes of Petition No.150/TT/2014.

<b>Sd/-</b>	<b>Sd/-</b>	<b>Sd/-</b>	<b>Sd/-</b>
<b>(Dr. M.K. Iyer)</b>	<b>(A.S. Bakshi)</b>	<b>(A.K. Singhal)</b>	<b>(Gireesh B. Pradhan)</b>
<b>Member</b>	<b>Member</b>	<b>Member</b>	<b>Chairperson</b>



CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN						
(Rs. in Lacs)						
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
<b>1</b>	<b>Bond XIII Option I</b>					
	Gross loan opening	2218.00	2218.00	2218.00	2218.00	2218.00
	Cumulative Repayment upto DOCO/previous year	554.50	739.33	924.16	1108.99	1293.82
	Net Loan-Opening	1663.50	1478.67	1293.84	1109.01	924.18
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	184.83	184.83	184.83	184.83	184.83
	Net Loan-Closing	1478.67	1293.84	1109.01	924.18	739.35
	Average Loan	1571.09	1386.26	1201.43	1016.60	831.77
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	135.58	119.63	103.68	87.73	71.78
	Rep Schedule	12 Annual Installments w.e.f 31.07.2006				
<b>2</b>	<b>Bond XV</b>					
	Gross loan opening	1222.00	1222.00	1222.00	1222.00	1222.00
	Cumulative Repayment upto DOCO/previous year	203.66	305.49	407.32	509.15	610.98
	Net Loan-Opening	1018.34	916.51	814.68	712.85	611.02
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	101.83	101.83	101.83	101.83	101.83
	Net Loan-Closing	916.51	814.68	712.85	611.02	509.19
	Average Loan	967.43	865.60	763.77	661.94	560.11
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	64.62	57.82	51.02	44.22	37.42
	Rep Schedule	12 Annual Installments w.e.f 23.02.2008				
	Total Loan					
	Gross loan opening	3440.00	3440.00	3440.00	3440.00	3440.00
	Cumulative Repayment upto DOCO/previous year	758.16	1044.82	1331.48	1618.14	1904.80
	Net Loan-Opening	2681.84	2395.18	2108.52	1821.86	1535.20
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	286.66	286.66	286.66	286.66	286.66
	Net Loan-Closing	2395.18	2108.52	1821.86	1535.20	1248.54
	Average Loan	2538.51	2251.85	1965.19	1678.53	1391.87
	Rate of Interest	7.8869%	7.8804%	7.8721%	7.8610%	7.8453%
	Interest	200.21	177.46	154.70	131.95	109.20

<b>CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN</b>						
(Rs. in Lacs)						
	<b>Details of Loan</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
<b>1</b>	<b>Bond XIII Option I</b>					
	Gross loan opening	2218.00	<b>2218.00</b>	<b>2218.00</b>	<b>2218.00</b>	<b>2218.00</b>
	Cumulative Repayment upto DOCO/previous year	1478.65	<b>1663.48</b>	<b>1848.32</b>	<b>2033.15</b>	<b>2217.98</b>
	Net Loan-Opening	739.35	554.52	369.68	184.85	0.02
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	184.83	184.83	184.83	184.83	0.00
	Net Loan-Closing	554.52	369.68	184.85	0.02	0.02
	Average Loan	646.93	462.10	277.27	92.43	0.02
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	55.83	39.88	23.93	7.98	0.00
	Rep Schedule	12 Annual Installments w.e.f 31.07.2006				
<b>2</b>	<b>Bond XV</b>					
	Gross loan opening	1222.00	<b>1222.00</b>	<b>1222.00</b>	<b>1222.00</b>	<b>1222.00</b>
	Cumulative Repayment upto DOCO/previous year	712.81	<b>814.64</b>	<b>916.48</b>	<b>1018.31</b>	<b>1120.14</b>
	Net Loan-Opening	509.19	407.36	305.52	203.69	101.86
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	101.83	101.83	101.83	101.83	101.83
	Net Loan-Closing	407.36	305.52	203.69	101.86	0.02
	Average Loan	458.27	356.44	254.61	152.77	50.94
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	30.61	23.81	17.01	10.21	3.40
	Rep Schedule	12 Annual Installments w.e.f 23.02.2008				
	<b>Total Loan</b>					
	Gross loan opening	3440.00	3440.00	3440.00	3440.00	3440.00
	Cumulative Repayment upto DOCO/previous year	2191.46	2478.13	2764.79	3051.46	3338.13
	Net Loan-Opening	1248.54	961.87	675.21	388.54	101.87
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	286.67	286.67	286.67	286.67	101.83
	Net Loan-Closing	961.87	675.21	388.54	101.87	0.04
	Average Loan	1105.21	818.54	531.87	245.21	50.96
	Rate of Interest	7.8214%	7.7809%	7.6965%	7.4151%	6.6806%
	<b>Interest</b>	86.44	63.69	40.94	18.18	3.40

